

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1338/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

KAMAL MALHOTRA (DEAD) THROUGH LRS.

Respondent(s)

IA No. 24985/2024 - INTERVENTION/IMPLEADMENT

Date : 29-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JOYMALYA BAGCHI
[IN CHAMBERS]

For Appellant(s) : Dr. Vijendra Singh, AOR
Mr. Divyanshu Sahay, Adv.

For Respondent(s) : Mr. Satyendra Kumar, AOR
Mr. Deepak Singh, AOR

Mr. Deepak Singh, Adv.
Mr. Shrey Sehrawat, Adv.
Mr. Vikrant Singh, Adv.
Mr. Shubham Jaiswal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 24985/2024- Application for impleadment

Learned counsel for the applicant submitted they are the legatees of the deceased accused through his Will dated 11.11.2022.

Learned counsel for the State submitted that application for substitution of the deceased accused have been filed.

As the applicant claims to be the legatees of the deceased accused, we are of the view, in the interest of justice, they may be permitted to be added as respondents in the proceedings.

Hence, the IA seeking impleadment is allowed.

Necessary amendment in the cause title to be carried out by the petitioner within a period of four weeks and copy of amended petition be served upon the added respondents.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(MANOJ KUMAR)
COURT MASTER (NSH)